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Friday,  
23<sup>rd</sup> July, 2021  
01 Sravana, 1943 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Obituary Reference (pages 1 - 2)

Observations by the Chair (pages 2 - 4)

Papers Laid on the Table (pages 4 - 5)

Reports of the Department-related Parliamentary Standing Committee on  
Commerce- *Presented* (page 6)

Report of the Department-related Parliamentary Standing Committee on Transport,  
Tourism and Culture- *Presented* (page 6)

Reports of the Department-related Parliamentary Standing Committee on Labour-  
*Laid on the Table* (pages 6 - 7)

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Reports of the Committee on Welfare of Other Backward Classes- *Laid on the Table* (pages 7 - 8)

Statement by Minister- *Laid on the Table* (page 9)

Motion for election to the Coconut Development Board, Kochi- *Adopted* (page 9)

Recommendations of the Business Advisory Committee (pages 10 - 12)

Leave of Absence - *Granted* (page 12)

Statement regarding Government Business (pages 13 - 14)

Suspension of Member (pages 14 - 20)

*[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

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## RAJYA SABHA

*Friday, the 23<sup>rd</sup> July, 2021/01 Sravana, 1943 (Saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair*

### OBITUARY REFERENCES

SHRI VAIKO (Tamil Nadu): Mr. Chairman, Sir, the House should function. ...*(Interruptions)*... It's a day for Private Members' Business. ...*(Interruptions)*... We should not lose our right. ...*(Interruptions)*...

MR. CHAIRMAN: Please bear with me. First, we have obituary references.

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri S. Agniraj and Shri Vijay Singh Yadav, former Members of this House.

**Shri S. Agniraj** passed away on the 22<sup>nd</sup> of November, 2020, at the age of 87 years.

Born in July, 1933, at Kuthiarkundu in Madurai District of Tamil Nadu, Shri Agniraj was educated at the Madura College, Madurai.

An agriculturist, Shri Agniraj was an ardent promoter of the Tamil language. He served as a Member of the Tamil Nadu Legislative Assembly, from 1967 to 1971.

Shri S. Agniraj represented the State of Tamil Nadu in this House, from June, 1998 to June, 2004.

In the passing away of Shri S. Agniraj, the country has lost a champion of Tamil language and also an able parliamentarian.

**Shri Vijay Singh Yadav** passed away on the 16<sup>th</sup> of May, 2021, at the age of 68 years.

Born in January, 1953, in Patna, Bihar, Shri Vijay Singh Yadav was educated at the B. S. College, Danapur.

A social worker, Shri Yadav served as a Member of Bihar Legislative Assembly, from 1996 to 2000.

Shri Vijay Singh Yadav represented the State of Bihar in this House, from April, 2000 to April, 2006.

In the passing away of Shri Vijay Singh Yadav, the country has lost an able parliamentarian.

We deeply mourn the passing away of Shri S. Agniraj and Shri Vijay Singh Yadav.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

*(Hon. Members then stood in silence for one minute)*

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

SHRI SUKHENDU SEKHAR RAY: Sir, I have given notice. ...*(Interruptions)*...

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### **OBSERVATIONS BY THE CHAIR**

MR. CHAIRMAN: Hon. Members, I rise in deep anguish over the course of events during the first three sittings of this Monsoon Session in this august House. I am not able to understand why the House is not being allowed to discharge its responsibility as mandated by the Constitution. It is even more difficult to understand why the people of our country are being denied their due from the highest legislature of our country in this hour of stress. The moot question is: Who would benefit from a dysfunctional Parliament? Certainly, not the country and its people! I am not sure if those who are behind the disruptions would benefit from the crippling of Parliament. In the meeting of the leaders chaired by me on 17<sup>th</sup> of this month, all sections of the House expressed a keen desire to have a productive session and even sought each other's cooperation in this regard. Happy over such noble intentions, I have urged the leaders to walk their talk by enabling smooth functioning of the House. But the course of events over the last few days brought out the gap between the noble intentions and the real actions. It is really despairing. The only Business that could be transacted so far was four-hour discussion on Covid-19 issues and the hour-long reply by the concerned Minister. Since the discussion could take place, the leaders and Members could place on record their views and concerns over the management of the pandemic besides highlighting the shortcomings and suggesting a way forward. There lies the beauty of having such a discussion. Why not more of them in this House? The people at large also appreciated the discussion on Covid-19 in Rajya Sabha and the manner in which most of the hon. Members spoke.

The Minister of Information Technology was scheduled to make a statement on 'Pegasus spyware' issue. I made it clear in the BAC meeting yesterday that thereafter Members may seek clarification which would enable them to address their concerns in the matter. Even if they are not satisfied with that, there would be scope to discuss because I have already mentioned that the leaders and the Government can sit together if there are further issues, find a way out and then, get back to me. Unfortunately, the proceedings of House hit a new low with the papers being snatched from the Minister, torn into pieces and thrown into the air. Such actions are a clear assault on our parliamentary democracy. *...(Interruptions)...* Please. They do not cover the world's largest democracy to glory. Should the Members of Parliament be party to degrading the country standing on the world stage? It was also agreed in the BAC meeting yesterday that this august House would take up a detailed discussion on various aspects including country's economy, at least, for four hours. *...(Interruptions)...* Please. Do not sit and then make comments. Don't test my patience. I am also a human being. *...(Interruptions)...* I have even suggested to the Government and the Opposition to sit together and prioritize Legislative and other agenda for the remainder of the Session. Some Opposition leaders have appreciated the suggestion but, to my dismay, the things turned out to be different in the House. The turn of events in the House brings us to the question of what drives the disruption in the Parliament. It is only political and grandstanding. I have stressed on the eve of the Session, Parliament is much more than a political institution given its constitutional mandate but there seems to be scant respect for the constitutional sanctity of Parliament. It is very, very unfortunate.

Hon. Members, you are the custodians of our Parliamentary democracy. The entire country, including State Legislatures, is looking to both the Houses of Parliament for guidance and this has been clearly acknowledged by one and all. The Parliamentarians speak for the people and the States they represent. Disrupting the House is, certainly, no way of doing justice for which you all are here. I fervently appeal to all sections of the House to enable smooth functioning of the House by rising above the political considerations. If at all, there are many disruptions, that will only halt the march of our nation besides letting people down.

Hon. Members, three weeks from now, we will be entering the 75<sup>th</sup> year of our hard fought Independence. The spirit of its celebrations should not be marred by dysfunctional Parliament. Our freedom struggle was all for the self-governance with our people as the masters but what is being witnessed in the Parliament is too contrary. This does not resonate with the movement of 75 years of our freedom from colonial rule. As the Chairman of this august House, I am deeply distressed by the

course of events in the House. I expect many of you to be equally anguished. If so, we shall find a way out to the present state of affairs. We are anguished and so are the people. Let the Parliament function smoothly and bring shine to the lives of the people. Whatever you want to say during the course of discussion, you are free to say it but within the permitted ambit and scope of any issue or discussion. That has to be kept in mind. Now, Papers to be Laid on Table. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR RAY: Sir,.....(*Interruptions*)...

MR. CHAIRMAN: There is a procedure you know, Sukhenduji. You have been in the Chair and you are a senior Member also. Now, Papers to be Laid on the Table.

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## PAPERS LAID ON THE TABLE

### **Notification of the Ministry of Commerce and Industry**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Som Parkash, I lay on the Table, under sub-section (3) of Section 78 of the Copyright Act, 1957, a copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 225 (E), dated the 30<sup>th</sup> March, 2021, publishing the Copyright (Amendment) Rules, 2021.

[Placed in Library. See No. L.T. 4400/17/21]

- I. Report and Accounts (2019-20) of Agrinnovate India Limited, New Delhi and related papers**
- II. Reports (2016-17 to 2019-20) of Dr. Rajendra Prasad Central Agricultural University, Pusa, Bihar and related papers**
- III. Report (2019-20) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, Uttar Pradesh and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kailash Choudhary, I lay on the Table —

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Annual Report and Accounts of the Agrinnovate India Limited, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4382/17/21]

II. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016:—

- (i) (a) Annual Report of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2016-17.
- (b) Review by Government on the working of the above University.
- (ii) (a) Annual Report of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2017-18.
- (b) Review by Government on the working of the above University.
- (iii) (a) Annual Report of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2018-19.
- (b) Review by Government on the working of the above University.
- (iv) (a) Annual Report of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2019-20.
- (b) Review by Government on the working of the above University.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (i) to (iv), See No. L.T. 4383/17/21]

III. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 of the Rani Lakshmi Bai Central Agricultural University Act, 2014:—

- (a) Annual Report of the Rani Lakshmi Bai Central Agricultural University (RLBCAU), Jhansi, Uttar Pradesh, for the year 2019-20.
- (b) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4381/17/21]

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY  
STANDING COMMITTEE ON COMMERCE**

SHRI JOHN BRITTAS (Kerala): Sir, I lay on the Table, the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce:-

- (i) 161<sup>st</sup> Report on 'Review of the Intellectual Property Rights Regime in India'; and
- (ii) 162<sup>nd</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Fifty Fourth Report on 'Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir'.

MR. CHAIRMAN: Thank you, Mr. John Brittas. You have understood the spirit of my observation and even before I send circular, you have gone to the respective place allotted to you. I appreciate you for this. Now, Report of the Department-Related Parliamentary Standing Committee on Transport, Tourism and Culture, Shri T.G. Venkatesh.

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY  
STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE**

SHRI T.G. VENKATESH (Andhra Pradesh): Sir, I lay on the Table, the Two Hundred Ninety Third Report (in English and Hindi) on 'Status of Aviation Connectivity in the country' of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture.

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON LABOUR**

SHRI VIVEK THAKUR (Bihar): Sir, I rise to lay on the Table a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour (2020-21):-



- (i) Twentieth Report on 'Functioning of National Institute of Fashion Technology (NIFT)';
- (ii) Twenty-First Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Forty-Fourth Report (Sixteenth Lok Sabha) on 'Safety, Security and Welfare of TV/Broadcasting/ Digital Entertainment/ Advertisement Industry Workers';
- (iii) Twenty-Second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Forty-Fifth Report (Sixteenth Lok Sabha) on 'Scheduled/Non-Scheduled/ Test Flying Air Operators/ Maintenance, Repair and Overhaul (MRO) companies/Air Ports Operators - Safety, Social Security Measures and norms for their Workers/ Employees especially in the context of those who are associated with flying the Aircraft in Civil Aviation Sector';
- (iv) Twenty-Third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifty-Second Report (Sixteenth Lok Sabha) on 'Compliance with the prescribed provisions of deduction and deposit of PF, ESI and TDS (of Income Tax, etc.) by the Employers'; and
- (v) Twenty-Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifty-Seventh Report (Sixteenth Lok Sabha) on 'Guidelines, Monitoring, Rating and Regulatory System, Status of Investment in Bonds and such Instruments - [example of Infrastructure Leasing and Financial Services (IL& FS)] by PF Funds, Pension Funds'.

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## REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, I lay on the Table, a copy each (in English and Hindi) of the following <sup>&</sup> Reports of the Committee on Welfare of Other Backward Classes:-

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<sup>&</sup> These Reports were presented to Hon'ble Chairman, Rajya Sabha on 22.06.2020 and 30.07.2020, and to Hon'ble Speaker, Lok Sabha on 13.06.2020 and 25.07.2020, respectively. The Speaker had ordered the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (i) Third Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in Coal India Ltd. (CIL), Northern Coalfields Limited (NCL) and South Eastern Coalfields Limited (SECL)” pertaining to the Ministry of Coal;
  - (ii) Fourth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment in Rashtriya Chemicals & Fertilizers Limited (RCF)” pertaining to the Ministry of Chemicals & Fertilizers;
  - (iii) Fifth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in National Fertilizers Limited (NFL)” pertaining to the Ministry of Chemicals & Fertilizers;
  - (iv) Sixth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in admissions in Ph.D and appointment of teachers in Delhi University” pertaining to the Ministry of Human Resource Development (Department of Higher Education);
  - (v) Seventh Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in its Twentieth Report (Sixteenth Lok Sabha) on “Measures undertaken to secure representation of OBCs in employment and their welfare in Central Public Works Department (CPWD)” pertaining to the Ministry of Housing and Urban Affairs; and
  - (vi) Eighth Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-first Report (Sixteenth Lok Sabha) on “Rationalisation of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs etc.” pertaining to the Ministry of Social Justice and Empowerment.
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**STATEMENT BY MINISTER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं ग्रामीण विकास विभाग, ग्रामीण विकास मंत्रालय की अनुदान मांगों (2019-20) के संबंध में विभाग-संबंधित ग्रामीण विकास संबंधी संसदीय स्थायी समिति के प्रथम प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूँ।

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**MOTION FOR ELECTION TO THE COCONUT DEVELOPMENT BOARD, KOCHI**

कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर) : महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ:-

"कि नारियल विकास बोर्ड नियम, 1981 के नियम 4 के उप-नियम (1) के खंड (I) और (II) के साथ पठित नारियल विकास बोर्ड अधिनियम, 1979 (1979 की संख्या 5) की धारा 4 की उपधारा 4 के खंड (ड.) के अनुसरण में यह सभा, उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को नारियल विकास बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

*The question was put and the motion was adopted.*

SHRI SUKHENDU SEKHAR RAY: Sir,...

MR. CHAIRMAN: There is still Business.

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### RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held on the 22<sup>nd</sup> of July, 2021, has allotted time for Government Legislative and Other Business, as follows:—

	<b>BUSINESS</b>	<b>TIME ALLOTTED</b>
1.	Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No. 3 of 2021) promulgated by the President of India on 4 <sup>th</sup> April, 2021 admitted in the names of Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam and Shri M. V. Shreyams Kumar.	<b>Three Hours</b> <i>(to be discussed together)</i>
2.	Consideration and passing of the Insolvency and Bankruptcy Code (Amendment) Bill, 2021 — <b><i>To replace an Ordinance</i></b>	
3.	Statutory Resolution seeking disapproval of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No. 4 of 2021) promulgated by the President of India on 13 <sup>th</sup> April, 2021, admitted in the names of Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam, Shri M. V. Shreyams Kumar and Shri Derek O'Brien.	<b>Three Hours</b> <i>(to be discussed together)</i>
4.	Consideration and passing of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021 — <b><i>To replace an Ordinance.</i></b>	

	<b>BUSINESS</b>	<b>TIME ALLOTTED</b>
5.	Statutory Resolution seeking disapproval of the Essential Defence Services Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 30 <sup>th</sup> June, 2021, admitted in the names of Shri Elamaram Kareem, Shri M. Shanmugam, Dr. V. Sivadasan, Shri Binoy Viswam and Shri M. V. Shreyams Kumar.	<b>Three Hours</b> <i>(to be discussed together)</i>
6.	Consideration and passing of the Essential Defence Services Bill, 2021— <b><i>To replace an Ordinance.</i></b>	
7.	Statutory Resolution seeking disapproval of the Indian Medicine Central Council (Amendment) Ordinance 2021 (No. 5 of 2021) promulgated by the President of India on 22 <sup>nd</sup> April, 2021, admitted in the names of Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam and Shri M. V. Shreyams Kumar.	<b>Two Hours to be allotted. The Ministry of Parliamentary Affairs will inform the distribution of time between (7 &amp; 8) and (9 &amp; 10).</b>
8.	Consideration and passing of the Indian Medicine Central Council (Amendment) Bill, 2021 — <b><i>To replace an Ordinance.</i></b>	
9.	Statutory Resolution seeking disapproval of the Homoeopathy Central Council (Amendment) Ordinance 2021 (No. 6 of 2021) promulgated by the President of India on 16 <sup>th</sup> May, 2021, admitted in the names of Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam and Shri Derek O'Brien.	
10.	Consideration and passing of the Homoeopathy Central Council (Amendment) Bill, 2021 — <b><i>To replace an Ordinance.</i></b>	

	<b>BUSINESS</b>	<b>TIME ALLOTTED</b>
11.	Consideration and passing of the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021, as passed by Lok Sabha.	<b>Three Hours</b>
12.	Consideration and passing of the Inland Vessels Bill, 2021, after it is passed by Lok Sabha.	<b>Two Hours</b>
13.	Consideration and passing of the Coconut Development Board (Amendment) Bill, 2021.	<b>One Hour</b>
14.	Consideration and return of the Appropriation Bills relating to the following Demands, after they are passed by Lok Sabha:-	
	(i) Supplementary Demands for Grants for 2021-22.	<b>Five Hours</b> <i>(to be discussed together)</i>
	(ii) Demands for Excess Grants for 2017-18.	

2. The Committee also recommended that the House may sit beyond 6.00 p.m., as and when necessary, for the transaction of Government Legislative and other Business.

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### LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that letters have been received from Shri K.G. Kenye and Shri Oscar Fernandes for grant of leave of absence on medical ground for entire sittings of the current 254<sup>th</sup> Session of Rajya Sabha. Do they have the permission of the House for remaining absent for the period requested by them during the current 254<sup>th</sup> Session of Rajya Sabha?

*(No hon. Member dissented)*

MR. CHAIRMAN: Permission to remain absent is granted.

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## STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I rise to announce that Government Business for the week commencing Monday, the 26<sup>th</sup> of July, 2021, may consist of:-

1. Further consideration and passing of the Marine Aids to Navigation Bill, 2021, as passed by Lok Sabha.
2. Consideration and passing of the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021, *as passed by Lok Sabha*.
3. Discussion on Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) Promulgated by the President of India on 4<sup>th</sup> April, 2021 and consideration and passing of the Insolvency and Bankruptcy Code (Amendment) Bill, 2021, after it is passed by Lok Sabha.
4. Discussion on Statutory Resolution seeking disapproval of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021) promulgated by the President of India on 13<sup>th</sup> April, 2021 and consideration and passing of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021.
5. Discussion on Statutory Resolution seeking disapproval of the Essential Defence Services Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 30<sup>th</sup> June, 2021 and consideration and passing of the Essential Defence Services Bill, 2021, after it is passed by Lok Sabha.
6. Discussion on Statutory Resolution seeking disapproval of the Indian Medicine Central Council (Amendment) Ordinance 2021 (No.5 of 2021) promulgated by the President of India on 22<sup>nd</sup> April, 2021 and consideration and passing of the Indian Medicine Central Council (Amendment) Bill, 2021.
7. Discussion on Statutory Resolution seeking disapproval of the Homoeopathy Central Council (Amendment) Ordinance 2021 (No.6 of 2021) promulgated by the President of India on 16<sup>th</sup> May, 2021 and consideration and passing of the Homoeopathy Central Council (Amendment) Bill, 2021.
8. Consideration and passing of the Coconut Development Board (Amendment) Bill, 2021, after its introduction.

9. Consideration and passing of the following Bills, after they are passed by Lok Sabha:-
- (i) The Inland Vessels Bill, 2021.
  - (ii) The Factoring Regulation Bill, 2021.

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### SUSPENSION OF MEMBER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move:

"That Dr. Santanu Sen, AITC, be suspended from the services of the House for the remaining part of the current Session for his unruly behaviour, unbecoming of a Member of Rajya Sabha yesterday, the 22<sup>nd</sup> July, 2021, by snatching the copy of the Statement from the Minister of Railways; Minister of Communications and Minister of Electronics and Information Technology, tearing and throwing it towards the Chair, thereby, bringing disrepute to this august House."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: Dr. Santanu Sen stands suspended for the remaining part of the current Session. ...(*Interruptions*)...

Shri Sukhendu Sekhar Ray is saying something. ...(*Interruptions*)... Please. ...(*Interruptions*)... If others will sit down, I can allow you whatever is your point of order. ...(*Interruptions*)... प्लीज़ बैठ जाइए! ...(*व्यवधान*)... I have called him. Please sit down.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, before I come to my notice under Rule 267, the way the motion has been moved...

MR. CHAIRMAN: Dr. Santanu Sen, you have to withdraw from the House.

SHRI SUKHENDU SEKHAR RAY: Sir,...

MR. CHAIRMAN: Yes, I am coming to you.



SHRI SUKHENDU SEKHAR RAY: Sir, may I submit?

MR. CHAIRMAN: Yes, please.

SHRI SUKHENDU SEKHAR RAY: You have allowed the hon. Minister of Parliamentary Affairs to move a motion suspending Dr. Santanu Sen from the remaining part of the Session. But, the matter is not in the List of Business. This is number one. So, we did not have any opportunity to react on that because whether the Government is moving such a motion, we are quite unaware of it.

MR. CHAIRMAN: What is the point of order?

SHRI SUKHENDU SEKHAR RAY: It was not included in the List.

MR. CHAIRMAN: No, no. I have approved it.

SHRI SUKHENDU SEKHAR RAY: You may approve without the...  
...(Interruptions)...

MR. CHAIRMAN: It is a question of dignity of this House. If you have any other point of order, please.

SHRI SUKHENDU SEKHAR RAY: Sir, I am giving a point of order regarding List of Business.

MR. CHAIRMAN: Yes, please.

SHRI SUKHENDU SEKHAR RAY: One second, please. Please come to Rule 180 at Page 55. ...(Interruptions)...

MR. CHAIRMAN: Please, no commentary between Members, on both sides.  
...(Interruptions)... Sukhenduji...

SHRI SUKHENDU SEKHAR RAY: Sir, when I am raising it, it has some substance. List of business... Page 55...

MR. CHAIRMAN: You will go through it and then raise it. Meanwhile, I would like to inform Shri K.C. Venugopal... ..(*Interruptions*)... I am giving opportunity.

SHRI JAIRAM RAMESH (Karnataka): Sir, the Minister has made a statement. The Members have a right to seek clarification. How can the Minister's statement be taken without any clarification?

SHRI VAIKO (Tamilnadu): Zero Hour has been taken away on all these four days.

MR. CHAIRMAN: Yes, I agree with you.

SHRI DEREK O' BRIEN: Sir, ...(*Interruptions*)...

MR. CHAIRMAN: No, no. I have not given the permission. I am hearing him.

SHRI VAIKO: Today is Friday, the Private Members' day. On this Private Members' day, we should not be deprived of our rights; our rights should not be taken away.

SHRI DEREK O' BRIEN: Sir, ...(*Interruptions*)...

MR. CHAIRMAN: Please don't raise your voice. You have raised your hands. I have noticed it. I have to answer to what Mr. Jairam Ramesh has said. The Minister made a Statement; Members have right as per the precedent to seek clarifications from the Minister. I will talk to the Minister concerned and the Leader of the House and fix time for seeking clarifications on the statement made by the Minister.

SHRI JAIRAM RAMESH: Sir, whatever clarifications the Members have on this Pegasus issue, you should allow us to seek...

MR. CHAIRMAN: Yes, that is what I am saying. That is only what I am saying. ...(*Interruptions*)... Rameshji...

SHRI JAIRAM RAMESH: Sir, this is our right to seek clarifications.

MR. CHAIRMAN: That is what I am saying. Allow the House to function and then the Minister has to be told that there are going to be clarifications and we will be... ..(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, how can the House function... ..(*Interruptions*)...

MR. CHAIRMAN: No, no, please. You cannot go on making running commentary. Mr. Ramesh, please sit down. ...(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. ...(*Interruptions*)...

MR. CHAIRMAN: Now, Mr. Derek. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, the Minister has made a statement. It is our right to seek clarifications. ...(*Interruptions*)... \*

MR. CHAIRMAN: This will not go on record.

SHRI JAIRAM RAMESH: \*

SHRI K.C. VENUGOPAL: Sir, ...(*Interruptions*)...

SHRI DEREK O' BRIEN: Sir, my point of order is under Rule 258. Now, the motion has come here. None of us have seen the motion. \*

MR. CHAIRMAN: This will not go on record. ...(*Interruptions*)... This will not go on record. ...(*Interruptions*)...

MR. CHAIRMAN: What is happening in the House in the presence of the Chair, that is taken note of by me. ...(*Interruptions*)... Subsequently, what happened; this has not been brought to our notice except in the newspapers. ...(*Interruptions*)... Please. ...(*Interruptions*)... You have made your point. ...(*Interruptions*)...

SHRI DEREK O' BRIEN: \*

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\* Not recorded.

MR. CHAIRMAN: That is what I am saying. ...*(Interruptions)*... Even after...  
...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Mr. Derek, sit down.  
...*(Interruptions)*... This is an important issue. ...*(Interruptions)*... Please sit down.  
...*(Interruptions)*...

SHRI DEREK O' BRIEN: \*

MR. CHAIRMAN: This will not go on record. Please sit down. ...*(Interruptions)*...  
This will not go on record. ...*(Interruptions)*... Mr. Santanu Sen, please withdraw  
from the House. ...*(Interruptions)*... Allow the House to function.  
...*(Interruptions)*... Allow the House to function....*(Interruptions)*... The House is  
adjourned to meet at 12 p.m. for Question Hour.

*The House then adjourned at twenty five minutes past eleven of the clock.*

*The House reassembled at twelve of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair*

MR. DEPUTY CHAIRMAN: Question Hour. ...*(Interruptions)*.. Question No.46.  
...*(Interruptions)*.. Please. ...*(Interruptions)*.. Hon. Member, Dr. Santanu Sen  
as a Motion was moved and adopted by the House this morning, suspending you for  
the remaining part of the current Session, I, therefore, request you to kindly  
withdraw yourself from the Rajya Sabha. ...*(Interruptions)*.. Dr. Santanu Sen.  
...*(Interruptions)*.. The House is adjourned till 12.30 p.m.

*The House then adjourned at one minute past twelve of the clock.*

*The House reassembled at thirty minutes past twelve of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair*

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the Leader of the Opposition would like to  
speak. ...*(Interruptions)*...

**श्री उपसभापति:** माननीय डा. सांतनु सेन जी, जैसा कि आप जानते हैं कि आज सुबह राज्य सभा  
ने प्रस्ताव पारित कर आपको इस सत्र की समाप्ति तक सस्पेंड किया है। ...**(व्यवधान)**... अतः

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\* Not recorded

आपसे अनुरोध है कि आप सदन से चले जाएं ताकि सदन की कार्यवाही चल सके। ...**(व्यवधान)**...  
ताकि सदन की कार्यवाही चल सके। ...**(व्यवधान)**...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, what is this? ...*(Interruptions)*...

**श्री उपसभापति:** माननीय डा. सांतनु सेन जी, जैसा कि आप जानते हैं कि आज सुबह राज्य सभा ने प्रस्ताव पारित कर आपको इस सत्र की समाप्ति तक सस्पेंड किया है। अतः आपसे अनुरोध है कि आप सदन से चले जाएं ताकि सदन की कार्यवाही चल सके। ...**(व्यवधान)**... प्लीज़, डा. सांतनु सेन ...**(व्यवधान)**...

**श्री आनन्द शर्मा:** उपसभापति महोदय ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please, Dr. Santanu Sen ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, please ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2.30 p.m.

*The House then adjourned at thirty one minutes past twelve of the clock.*

*The House reassembled at thirty minutes past two of the clock,*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair*

SHRI JAIRAM RAMESH: Sir, hon. Leader of the Opposition wanted to say something. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL (Rajasthan): Sir, hon. LoP wants to say something. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, I have given notice under Rule 267 requesting the House to discuss the recent allegations in the media of the Government carrying out spying and online surveillance of several senior politicians, Judges of the Supreme Court and the High Courts, journalists of *The Hindu*, *Indian Express*, *Hindustan Times*, *the Wire* news agency, *the Mint*, TV18 India, *India Today*, *Economic and Political Weekly*, *Tribune*, *Outlook*, etc., and activists using the Israeli software

Pegasus which could have grave implications for the right to privacy of individuals guaranteed under Article 21 of the Constitution.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. LoP, the statement has been made and the discussion has already started. ...*(Interruptions)*...A statement has already been made on this. ...*(Interruptions)*... Now, if you have to say something on that, it will be at the time of discussion, not like this. ...*(Interruptions)*...

**अल्पसंख्यक कार्य मंत्री (श्री मुख्तार अब्बास नक़वी) :** ऑनरेबल लीडर ऑफ अपोज़िशन को ये बातें..*(व्यवधान)*.. अच्छी तरह से ..*(व्यवधान)*..

SHRI MALLIKARJUN KHARGE: Sir, I have not yielded. ...*(Interruptions)*... Sir, I have not yielded. ...*(Interruptions)*...

**श्री मुख्तार अब्बास नक़वी :** वे सीनियर पार्लियामेंटेरियन हैं।..*(व्यवधान)*..इस मुद्दे पर discussion ..*(व्यवधान)*..हो चुका है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have heard you, Khargeji.

**श्री मुख्तार अब्बास नक़वी :** ऑनरेबल आई.टी. मिनिस्टर ने रिप्लाई भी कर दिया है।..*(व्यवधान)*..मुझे नहीं लगता कि जिस मुद्दे पर discussion हो चुका हो, ..*(व्यवधान)*..ऑनरेबल आई.टी. मिनिस्टर रिप्लाई कर चुके हों, ..*(व्यवधान)*..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have already heard you. ...*(Interruptions)*...I have already heard you. ...*(Interruptions)*...

**श्री मुख्तार अब्बास नक़वी :** किस तरह का व्यवहार विपक्ष के कुछ लोगों ने उनके साथ किया था, ..*(व्यवधान)*.. यह भी देश ने देखा है। ..*(व्यवधान)*..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no. This unruliness cannot go on. ...*(Interruptions)*... You disturbed when LoP was speaking. Now, the Minister is speaking and you are disturbing! ...*(Interruptions)*...

**श्री मुख्तार अब्बास नक़वी :** इस पर माननीय एलओपी को उन लोगों से ..*(व्यवधान)*.. माफ़ी..*(व्यवधान)*.. मंगवानी चाहिए..*(व्यवधान)*..जिन्होंने इस तरह का व्यवहार किया है।..*(व्यवधान)*..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This is not fair. ...*(Interruptions)*...The House stands adjourned to meet at 11 o' clock on Monday, the 26<sup>th</sup> July, 2021.

*The House then adjourned at thirty-two minutes past two of the clock till eleven of the clock on Monday, the 26<sup>th</sup> July, 2021.*

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